

F.No. 21-10/CPIO-NDCESTAT/2026
Customs Excise And Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-10/2026
Date: 27.02.2026

To

Sh. Jay Bohra
Emerald House, 1B Old Post Office Street,
Kolkata - 700001
Email id: jay.bohra@khaitanco.com

Sir,

Sub: Information sought under Right to Information Act, 2005.

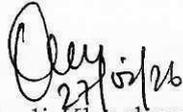
With reference to your RTI application No. CESTA/R/E/26/00009 dated 25.02.2026, the following information is sought:

1. Whether the orders of the Hon'ble CESTAT mentioned in the RTI have been accepted by the Revenue Department.
2. If not accepted, whether any appeal has been filed against the said orders.
3. If an appeal has been filed:
 - a) The forum where the appeal has been filed (e.g., High Court/Supreme Court).
 - b) Appeal number and date of filing.
 - c) Present status of the appeal (pending/admitted/dismissed/decided)
4. If no appeal has been filed, whether the time limit for filing appeal has expired.
5. Certified copy of the review order or file noting indicating the decision of the Department regarding acceptance or filing of appeal.

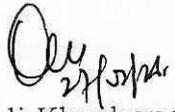
The above information sought in this RTI is not held or controlled by this public authority. Also, no identifiable public authority is ascertainable for

transfer of the said RTI under Section 6(3) of the RTI Act, 2005. Therefore, the above mentioned RTI is returned requesting the applicant to file the same before the appropriate Public authority.

Yours faithfully,


(Vaishali Kharbanda)
Technical Officer/CPIO

✓ Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.


(Vaishali Kharbanda)
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Ms. Hemambika R. Priya, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.